

Details of financial assistance extended by IDBI to mini cement plants are given in the statement below.

Statement

*Statement Showing Financial Assistance
by IDBI to Mini Cement Units*

(a) *IDBI Share of direct financial assistance:-*

S. No.	Month & Year	Amount sanctioned (Rs. in lakhs)
1.	2.	3.
1.	February, 1980	170.00
2.	June, 1980	255.00
3.	January, 1981	542.00
4.	February, 1981	280.00
5.	March, 1981	268.00
6.	May, 1981	240.00
7.	December, 1981	357.00
8.	January, 1982	587.00
9.	February, 1982	220.00
10.	April, 1982	283.00
11.	May, 1982	235.00
12.	October, 1982	711.00
13.	December, 1982	281.00
14.	April, 1983	260.00
15.	June, 1983	906.00
16.	September, 1983	68.00
17.	October, 1983	564.00
18.	January, 1984	476.00
19.	April, 1984	95.00
20.	May, 1984	288.00
21.	June, 1984	325.00
22.	August, 1984	110.00
23.	January, 1985	170.00
24.	June, 1985	113.00
25.	July, 1985	320.00
TOTAL		8,124.00

(b) *Refinance assistance by I.D.B.I :-*

1. Assistance sanctioned upto 15.1.85-
Rs. 52.67 Crores,

2. Assistance granted from January 85-
Rs. 5.38 Crores to June 85.

[English]

**Approval to investments by Non-Resident
Indians**

4099. SHRI AJOY BISWAS : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) the number of Non-Residents Indians who have so far applied for industrial licences in West Bengal, Bihar, Tripura, Assam and Kerala ;

(b) the number of industrial licences out of them approved by Government ; and

(c) the reasons for rejecting other applications ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) to (c) Since the setting up of the Special Approval Committee in November, 1983 for dealing with applications from Non-Resident Indians, 8 applications were received for setting up industries in West Bengal, Bihar, Tripura, Assam and Kerala. Out of these, one has been approved, one is pending and the remaining applications have been rejected on the grounds viz., that sufficient capacity has already been approved established ; non-availability of raw materials ; Scheme not well formulated ; total investment being low ; etc.

[Translation]

Distribution of Gas at Munyari. U.P.

4100. SHRI HARISH RAWAT : Will the Minister of PETROLEUM be pleased to state :

(a) whether an undertaking of the Government of Uttar Pradesh had been authorised to distribute LPG at Munyari, Champawat and Gangolihat—Berinag places Pithoragarh district of Uttar Pradesh ;

(b) if so, when this undertaking was so authorised ;

(c) whether this undertaking has started the distribution of LPG gas at these places ; and

(d) if not, the reasons therefor and the time by which the distribution of gas is expected to be started ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a) and (b) The Kumaon Mandal Vikas Nigam of the Uttar Pradesh Government was authorised by IOC in September, 1980 to distribute LPG at Munsyari and Gangolihat-Berinag and in January, 1985 for Champawat.

(c) and (d) No, Sir. The Nigam is working out an alternative marketing strategy for these locations because of the possibility of full-fledged arrangements making the operation economically viable.

[English]

Incentive and Commission Paid to Medical Representatives of IDPL

4101. SHRI THAMPAN THOMAS : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that the Indian Drugs and Pharmaceuticals Ltd. has a practice of paying incentive and commission to their medical representatives ;

(b) whether it is also a fact that incentive of nearly Rs. one lakh was paid to a single representative and commission totalling over Rs. thirty lakh ;

(c) if so, the details thereof

(d) the performance of other medical representatives during 1983-84 ; and

(e) the number of medical representatives who have collected incentive and commission over Rs. one lakh ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) Yes, Sir.

(b) and (c) Indian Drugs and Pharmaceuticals Limited (IDPL) is paying commission to the field staff on an annual basis on the sale of all the products of the company in trade. In addition, there are certain individual product-wise schemes which are announced from time to time by the Company keeping in view to market conditions, inventory position, short shelf life, competitors, strategy etc.

The commission to the outside parties and the incentive to the employees paid by IDPL during the year 1984-85 was Rs. 12.70 lakhs and Rs. 14.17 lakhs respectively. The highest amount of incentive paid to a single medical representative was Rs. 91000/- during 1984-85.

(d) The performance of other medical representatives has been generally satisfactory.

(e) No, Sir.

Publishing of laws relating to women in different languages

4102. SHRIMATI PHULRENU GUHA : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether there is any plan of his Ministry to publish different laws related to women in different languages of the country ; and

(b) if so, when ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARADWAJ) : (a) and (b) The Official Languages wing of the Legislative Department has already published the authorised texts in Hindi of practically all the Central Acts up to the end of 1984. Thus, Hindi versions of all Central Acts relating to women are even now available.

Government agree with the suggestion implied in the question and accordingly Government propose to bring out in due course a compilation of the Hindi versions of all the Central laws relating to women. Efforts will also be made to bring out with the help of the State Governments similar publications incorporating also the relevant